

FORM 25
THE PATENTS ACT, 1970
(39 of 1970)

&

The Patents Rules, 2003

**No Fee REQUEST FOR PERMISSION FOR MAKING PATENT APPLICATION OUTSIDE
INDIA**

[See section 39 and Rule 71(1)]

1. State the title of the invention. I am/We are in possession of an invention for¹
.....
.....
I/We have made an application for the grant of a patent for the
said invention, its number being No.....of
.....Dated.....

OR

2. Name and address of the person (s) I/we hereby attach the brief description of the invention.

I/We intend to make application (s) alone/jointly
with².....
.....

3. Name and address of the assignee for the same/substantially same invention for patent in the
following country/countries/convention countries, namely:-
.....
..... I/We declare that
the rights in the application (s) has/have been assigned to
³
.....

I/We request that I/We may be granted permission to make
application (s) for the said invention in the said
country/countries. The reasons for making this application, are
as follows:-

The facts and matters stated above are true to the best of
my/our knowledge, information and belief.

Dated thisday of20

4. To be signed by the applicant
(s) or authorised patent agent.

Signature⁴.....

To
The Controller of Patents
The Patent Office
at

Note: (a) Strike out whichever is not applicable.
